

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.238 - IA/352(AHM)2024
in
C.P. (IB)/25(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

Sumit Vasudevbbhai Patel
Vs
HDFC Bank Ltd. & Ors.

.....Applicant

.....Respondents

Order delivered on: 22/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Pragati Bansal, Adv. for Thakkar & Pahwa, Advs.
For the PG : Ms. Ina Jagad Adv. for Mr. Mohit Gupta, Adv.

ORDER

IA/352(AHM)2024

Ld. Counsel for the personal guarantor submitted that they do not want file reply to the report.

No reply is received from the financial creditors. A last opportunity is given to respondents (FCs) to file reply, if any.

List the matter on 06.05.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)